

B
SLP(C)No. 16063 OF 2001

ITEM No.18

Court No. 2

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16063/2001

(From the judgement and order dated 17/08/2001 in WP 2305/2001
of The HIGH COURT OF BOMBAY AT NAGPUR)

DHANLAL

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent (s)

(With prayer for interim relief)

Date : 28/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.P. BHARUCHA
HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. Rajiv Masodkar,Adv.
Mr. Satyajit A. Desai,Adv.
Mr.Khwairakpam Nobin Singh,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....T.....J

The special leave petition is dismissed.

(T.I. Rajput)
Court Master

(Shelly Sengupta)
Court Master